

THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No.3573, 3574, 3575 and 3576 of 2013 (O&M)

United India Insurance Company Limited  
V/s

..... Appellants

Inderjit Singh Batra and others  
Smt. Aman Kumari and others  
Sukhwinder Gupta and others  
Smt. Esha Gupta and others

..... Respondents

**4/3/3/3-** Sh. Jeetinder Singh S/o Sh. Angrej Singh  
R/o House No. 909-B, Near Surjit Palace,  
Dhandri Kalan, Ludhiana.  
**2<sup>nd</sup> Address :** R/o Village Amaria, P.S. Amaria,  
District Pilibhit (Uttranchal)  
(Driver of Truck/Trolla No. HR-45-0002)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.04.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
29<sup>th</sup> January 2019.



Amk 29/1/19  
Superintendent (Judl.),  
For Registrar (Judicial)

29/1/19